

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4839
ANSWERED ON:10.05.2007
WAKF PROPERTIES IN DELHI
Owaisi Shri Asaduddin

Will the Minister of CULTURE be pleased to state:

- (a) whether as per the Sachar Committee report ASI is in unauthorized possession of 172 wakf properties in Delhi;
- (b) if so, the details thereof;
- (c) the reasons for unauthorized occupation of wakf properties by ASI in Delhi;
- (d) whether Government has taken any action against the ASI for unauthorized occupation;
- (e) if so, the details thereof; and
- (f) the steps taken or being taken to ensure that Wakf property is handed to Delhi Wakf Board without further delay?

Answer

MINISTER FOR TOURISM AND CULTURE (SHRIMATI AMBIKA SONI)

- (a)&(b) The Sachar Committee report contains an illustrative list of properties claimed to be under unauthorized occupation by the private as well as Government agencies from all over India, which includes a list of 172 monuments under the Archaeological Survey of India, which is at annexure.
- (c) Since the monuments are declared protected under the statutory provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959, there is no question of unauthorized occupation of Wakf properties by the Archaeological Survey of India in Delhi.
- (d)to Question does not arise. (f)